

- (xix) national symbols and emblems are not shown except in accordance with the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950)
3. The Board of Film Certification shall also ensure that the film -
- is judged in its entirety from the point of view of its overall impact; and
 - is examined in the light of the period depicted in the film and contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience.
4. Films that meet the above-mentioned criteria but are considered unsuitable for exhibition to non-adults shall be certified for exhibition to adult audience only.
5. (1) While certifying films for unrestricted public exhibition, the Board shall ensure that the film is suitable for family viewing, that is to say, the film should be such that all the members of the family including children can view it together
- (2) If the Board, having regard to the nature, content and theme of the film, is of the opinion that it is necessary to caution the parents/guardian to consider as to whether any child below the age of twelve years may be allowed to see such a film, the film shall be certified for unrestricted public exhibition with an endorsement to that effect
- (3) If the Board, having regard to the nature, content and theme of the film, is of the opinion that the exhibition of the film should be restricted to members of any profession or any class of persons, the film shall be certified for public exhibition restricted to the specialised audiences to be specified by the Board in this behalf
6. The Board shall scrutinise the titles of the films carefully and ensure that they are not provocative, vulgar, offensive or violative of any of the above-mentioned guidelines.

Foot Note - Notification No. 5/5/77-F(C) dated 7.1.78 published in the Extraordinary Gazette of India Part II Section 3 sub-section (ii) dated 7.1.78 as S.O.9(E)

Amended by -

- (i) Notification No. 5/5/77-F(C) dated 27.1.79 published as S.O.618 in the Gazette of India Part II Section 3 sub-section (ii) dated 17.2.79

(ii) Notification No. 805/2/83-F(C) dated 7.5.83 published as S.O.356(E) in the Gazette of India Extraordinary Part II Section 3, sub-section (ii) dated 7.5.83.

(iii) Notification No. 805/4/89-F(C) dated 11.8.89 published as S.O.2179 in the Gazette of India, Part II, Section 3, sub-section (ii) dated 9.9.89.

[File No.805/1/90-F(C)]

Sd/-

(S Lakshmi Narayanan)
Joint Secretary to the Government of India
Tele.383857

[English]

Income from Cochin Airport

*233. SHRI XAVIER ARAKAL : Will the Minister of CIVIL AVIATION be pleased to state :

- the average monthly income from the Cochin Airport in Kerala;
- the amount spent for the improvement of the Airport;
- whether there are any plans to accommodate the passengers and cargo in that airport; and
- if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Cochin Airport belongs to Indian Navy Airports Authority of India (AAI) maintains a Civil Enclave. The average monthly incomes of AAI and Indian Navy from Cochin Airport are Rs 17.16 lakhs and Rs 7 lakhs respectively.

(b) In the Eighth Five Year Plan period AAI has spent Rs.215.97 lakhs on improvements of Cochin Airport.

(c) and (d). The terminal building at Cochin Airport has a capacity to handle 300 passengers at a time. AAI has a proposal for the extension/modification of the existing departure/arrival lounges. The preliminary drawings and the cost estimates for the modification/extension are under preparation. The work is expected to be taken up towards the end of this year. There is no proposal to construct a cargo complex at Cochin at present.

[Translation]

Setting Up of Sugar Mills

*234. SHRI PAWAN DIWAN :
SHRI MAHESH KANODIA

Will the Minister of FOOD be pleased to state :

- whether the Government give incentives for setting up of sugar mills;

(b) if so, the details thereof during the last three years;

(c) whether there is any proposal under consideration of the Government to encourage the applicants for setting up of sugar mills in the backward areas; and

(d) if so, the details thereof?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :
(a) to (d). The Government announced an Incentive Scheme on 10th March, 1993 for setting up of new sugar factories and expansion projects licensed/to be licensed during the period 7.9.90 to 31.3.94. The incentives are in the form of higher free-sale quota subject to the fulfilment of various conditions stipulated in the Incentive Scheme. Incentives have been given to 27 New Sugar factories during the last three years. The Incentive Scheme is applicable mainly to sugar units set up/expanded with a capacity of 2500 TCD. The Scheme also covers the sugar factories established with a minimum capacity of 1750 TCD in the areas decared as industrially backward by the Government of India Ministry of Industry

Production of Sugar

*235. SHRI PRAMOD MAHAJAN :
DR. LAXMINARAYAN PANDEY :

Will the Minister of FOOD be pleased to state :

(a) the total production of sugar in the country during 1994-95 and 1995-96.State-wise;

(b) the quantity of sugar stored as reserves for domestic use during the above period, year-wise;

(c) the quantity of sugar exported out of the total reserved stock during the above period, year-wise;

(d) the quantity of sugar stock with the sugar mills at the end of June 1996; and

(e) the expected production and consumption of sugar during the current year?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :
(a) A statement showing State-wise production of sugar during the whole season 1994-95 and 1995-96 upto 22nd June, 1996 is enclosed

(b) the entire quantity of sugar produced is released as per the authorisation issued by the Directorate of Sugar and is, therefore, available for domestic use, if deemed necessary.

(c) During 1994-95 and 1995-96, ten lakh tonnes of sugar have been notified for commercial export. Against this, as per the information received from the exporting agency ISGIEIC, 9.11 lakh tonnes have been contracted

for purposes of export. The quantity shipped out upto 11.7.1996 was 5.94 lakh tonnes.

(d) The sugar factories held 115.39 lakh tonnes (Prov.) of sugar as on 22.6.1996.

(e) The production of sugar in the sugar season 1st October, 1995 to 30th September, 1996 is expected to be about 162 lakh tonnes. Against this, the sugar released by way of levy and offtake of freesale sugar in the market accounted for 92.63 lakh tonnes between 1st October, 1995 and 22nd June, 1996. The indicative additional requirement of sugar for the period upto the close of the sugar season i.e. 30th September, 1996 would work out to be 33.46 lakh tonnes. In total therefore, the consumption during the sugar season 1995-96 would work out to about 130.00 lakh tonnes.

STATEMENT

Statewise production of sugar during the whole season 1994-95 and 1995-96 (upto 22nd June, 1996)

(lakh tonnes)

State	1994-95	1995-96 upto 22.6.96
Punjab	3.19	6.31
Haryana	3.43	4.52
Rajasthan	0.18	0.31
Uttar Pradesh	36.09	43.17
Madhya Pradesh	0.70	1.29
Gujarat	7.59	11.26
Maharashtra	50.25	53.03
Bihar	3.94	3.78
Assam	0.07	0.07
Orissa	0.44	0.82
West Bengal	0.07	0.08
Nagaland	0.01	0.01
Andhra Pradesh	8.74	8.58
Karnataka	12.25	12.01
Tamil Nadu	18.59	13.12
Pondicherry	0.62	0.54
Kerala	0.11	0.11
Goa	0.16	0.19
All India	146.43	159.20

[English]

Impact of Economic Reforms Programme

*236. SHRI BIR SINGH MAHATO : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been visible improvement in airport infrastructure and services since the introduction of the economic reform programmes; and

(b) if so, the details thereof?